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O.A. No. 92 of 2009

Order dated: 06.03.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

This O.A. is filed against the order passed by the Disciplinary Authority declaring from 14.07.2008 to 06.09.2008 as dies-non for the applicant. This order ~~was~~ ~~been~~ passed by the authorities on 27.10.2008. As the applicant has not filed any appeal, which is prescribed under the statute, we are of the view that at this stage, the O.A. cannot be admitted for consideration of any of the averments.

In the above circumstances, this O.A. stands dismissed on ~~that ground~~ observing that the applicant shall file an appeal against the impugned order within 15 days from today, if so ~~not~~ filed, and after ~~filing~~ ^{receipt} of such appeal, the authorities, i.e. Respondent No.1 shall dispose of the appeal within a time frame, at any rate, within four months of the receipt of the copy of the appeal memorandum as ordered by this Tribunal.

order dtd. 6.3.09
Copy send to
both Am Curch
9.3.09


MEMBER (A)


MEMBER(J)

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